

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.119/MP/2017

Subject : Petition under Section 79 of the Electricity Act, 2003 and in the matter of the Power Purchase Agreement dated 8.1.2011 ("PPA") entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and in the matter of extension of Scheduled Commissioning Date (SCoD).

Date of hearing : 13.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Rajasthan Sun Technique Energy (P) Ltd. (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and Others

Parties present : Shri Aditya Panda, Advocate, RSTEPL
Ms. Malavika Prasad, Advocate, RSTEPL
Shri Manoj Pongde, RSTEPL
Shri M.G. Ramachandran, Advocate, NVVNL
Ms. Ranjitha Ramachandran, Advocate, NVVNL
Ms. Anushree Bardhan, Advocate, NVVNL
Shri Nishant Gupta, NVVNL

Record of Proceedings

Learned counsel for the Petitioner requested for adjournment due to non-availability of the arguing counsel in the matter.

2. Learned counsel for NVVNL requested the Commission to direct the Petitioner to keep the Performance Bank Guarantee valid till the next date of hearing.

3. After hearing the learned counsels for the Petitioner and NVVNL, the Commission directed NVVNL not to encash the Performance Bank Guarantee given by the Petitioner and the Petitioner was directed to keep the Performance Bank Guarantee valid till the next date of hearing.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**